

Fifteenth Series, Vol. XXXV No. 18

Tuesday, September 3, 2013
Bhadrapada 12, 1935 (Saka)

LOK SABHA DEBATES

(English Version)

Fourteenth Session
(Fifteenth Lok Sabha)



सत्यमेव जयते

(Vol. XXXV contains Nos. 11 to 21)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 115.00

EDITORIAL BOARD

Snehlata Shrivastava

Secretary-General
Lok Sabha

Anita B. Panda

Joint Secretary

Usha Jain

Director

J.B.S. Rawat

Additional Director

Kaveri Jeswal

Joint Director

Rohini Sharma

Editor

2013 Lok Sabha Secretariat

None of the Material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

Original English proceedings included in English Version will be treated as authoritative and not the English translation of the speeches made in Hindi and other languages included in it. For complete authoritative version please see Original Version of Lok Sabha Debates.

CONTENTS

Fifteenth Series, Vol. XXXV, Fourteenth Session, 2013/1935 (Saka)

No. 18, Tuesday, September 3, 2013/Bhadrapada 12, 1935 (Saka)

SUBJECT	COLUMNS
PAPERS LAID ON THE TABLE	1-3
MESSAGE FROM RAJYA SABHA	3-4
MATTERS UNDER RULE 377	
(i) Need to sanction special financial assistance for relief and rehabilitation of flood affected people and for the construction and repair of roads in Nagpur city. Shri Vilas Muttemwar	11-12
(ii) Need to establish an eco-tourism project at Kudremukh in Karnataka. Shri K. Jayaprakash Hegde	12
(iii) Need to extend the train service running between Pratapgarh (Uttar Pradesh) and Bhopal upto Indore and also make it a daily service Rajkumari Ratna Singh	13-14
(iv) Need for industrial development in vacant land in Cheyyar, Tamil Nadu. Shri M. Krishnasswamy	14-15
(v) Need to provide financial assistance for relief and rehabilitation measures in flood affected regions in Kota parliamentary constituency, Rajasthan. Shri Ijyaraj Singh	15
(vi) Need to include Bharatpur in Rajasthan in Brij Tourist circuit. Shri Ratan Singh	15-16
(vii) Need to provide stoppage of important trains at Chhota Amona and Kalu Bathan railway stations under Asansol Division of Eastern Railway Shri Pashupati Nath Singh	16
(viii) Need to expedite setting up of Hydro Engineering College in Bilaspur, Himachal Pradesh Shri Anurag Singh Thakur	16-17
(ix) Need to set up a Central University in Jharkhand Shri Nishikant Dubey	17
(x) Need to construct a ring road at Shahjahanpur city of Uttar Pradesh to facilitate smooth flow of traffic. Shri Mithilesh Kumar	17-18

(xi)	Need to provide compensation to farmers whose land was acquired near Bakhira lake in Sant Kabir Nagar District, Uttar Pradesh.	
	Shri Bhisma Shankar alias Kushal Tiwari	18
(xii)	Need to accord approval to the proposal for construction of roads in Left-wing extremism affected districts of Bihar.	
	Shri Sushil Kumar Singh	18-19
(xiii)	Need to elect a new Chief Executive of Gorkha Territorial Administration for proper functioning and development of Darjeeling Hills of West Bengal.	
	Prof. Saugata Roy	19
(xiv)	Need to extend the full benefit of interest subsidy on educational loan to students by nationalized banks.	
	Shri R. Thamaraiselvan	19-20
(xv)	Need to set up cold storage facilities in Nagapattinam parliamentary constituency, Tamil Nadu.	
	Shri A.K.S. Vijayan	20
(xvi)	Need to include people belonging to Narikoravas community of Tamil Nadu in the list of Scheduled Tribes.	
	Dr. P. Venugopal	21
(xvii)	Need to provide employment to SC/ST families whose land was acquired for setting up of NALCO at Damanjodi in Koraput district of Odisha.	
	Shri Bhibhu Prasad Tarai	21-22
(xviii)	Need to look into the demands of people belonging to various castes in Bihar for their inclusion in the lists of Scheduled Castes and Scheduled Tribes.	
	Dr. Raghuvansh Prasad Singh	22

STATEMENT BY THE MINISTER

Reported missing of files relating to allocation of coal blocks	24-26
---	-------

PENSION FUND REGULATORY AND DEVELOPMENT AUTHORITY BILL, 2011

Motion to Consider	26
Shri P. Chidambaram	28-30

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P. C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

*Tuesday, September 3, 2013/Bhadrapada 12,
1935 (Saka)*

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

[English]

MADAM SPEAKER: Now, papers to be laid.

...(Interruptions)

[Translation]

MADAM SPEAKER: Don't make a noise all the time.
Please sit down

...(Interruptions)

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Madam, I beg to lay on the Table a copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of financial year 2012-2013, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library. See No. L.T. 9703/15/13]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 9704/15/13]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 33 of the National Council for Teacher Education Act, 1993:—

- (i) The National Council for Teacher Education (Manner of Appointment and Qualifications of Chairperson) Rules, 2012 published in Notification No. G.S.R. 159 in weekly Gazette of India dated 30th June, 2012.
- (ii) The National Council for Teacher Education (Manner of Appointment and Qualifications of Chairperson) Amendment Rules, 2013 published in Notification No. G.S.R. 351(E) in Gazette of India dated 3rd June, 2013.
- (iii) The National Council for Teacher Education (Manner of Appointment and Qualifications of Vice-Chairperson) Rules, 2012 published in Notification No. G.S.R. 779(E) in Gazette of India dated 22nd October, 2012.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 9705/15/13]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Udaipur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Udaipur, for the year 2011-2012.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. L.T. 9706/15/13]

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2011-2012.

(ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9707/15/13]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Civil) (No. 16 of 2013) (Autonomous Bodies)-Performance Audit for the year ended March, 2012 under Article 151(1) of the Constitution.

[Placed in Library. See No. LT 9708/15/13]

...(Interruptions)

11.02 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 19th August, 2013 adopted the following Motion in regard to the Committee

on Public Accounts:—

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha to agree to nominate two Members from Rajya Sabha *vice* Dr. E.M. Sudarsana Natchiappan, appointed as Minister and Dr. V. Maitreyan, retired from the Rajya Sabha to associate with the Committee on Public Accounts for the unexpired portion of the term of the Committee and do proceed to elect, in such manner as the Chairman may direct, two Members from among the Members of this House to serve on the said Committee.”

I am further to inform the Lok Sabha that in pursuance of the above Motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:—

1. Shri Ashwani Kumar
2. Dr. V. Maitreyan'

...(Interruptions)

[English]

MADAM SPEAKER: Shrimati Sushma Swaraj.

[Translation]

SHRIMATI SUSHMA SWARAJ (Vidisha): Madam Speaker, a notice for adjournment motion has been submitted to you by Shri Hansraj Ahir on our behalf ...*(Interruptions)*

MADAM SPEAKER : You are speaking on his behalf.

...(Interruptions)

SHRIMATI SUSHMA SWARAJ: You may recall that when the matter regarding missing files relating to Coal Blocks was raised here during this session itself, I raised that matter here and demanded that the Prime Minister should come to the House and make a Statement. At that moment, the Hon. Minister of Parliamentary Affairs stated that let the Coal Minister make a Statement, and then I could demand a discussion, and the Prime Minister would intervene himself..... *(Interruptions)* After this, we kept quite while the proceedings of the House went on. You know

very well, how the proceedings went on. We sat late in the night till 10 o'clock and helped in the passage of Food Security Bill and we also helped in the passage of Land Acquisition Bill. Proceedings went on uninterrupted and the Bills were passed. However, Madam Speaker, we have come to know today that Hon. Prime Minister is leaving for foreign trip tomorrow to attend G-20 conference. Thus, we have only today for the fulfilment of the promise which was given by the Hon. Minister of Coal here. In the mean while, Hon. Supreme Court has reprimanded the Government, Hon. Supreme Court has made two observations. First, they observed that when the files went missing, why an FIR was not registered? Second observation was more damaging. They observed, was it a case of missing files or operation cover up? It is a cover up (*Interruptions*) So I would request you that you kindly accept the motion given by our Member of Parliament, Shri Hansraj Ahir and get it discussed while postponing other items of work. Let Shri Shriprakash Jaiswal make the statement, we will debate on that and the Prime Minister should come there and intervene himself. Otherwise this session will come to an end on 6th of the month when Hon. Prime Minister will not be available. We have only today. I would request my colleagues here to leave other items of work and discuss only the files relating to coal today. Let the Hon. Prime Minister come here and let us have a discussion on the issue You are requested to accept our adjournment motion(*Interruptions*)

[*English*]

SHRI T. R. BAALU (Sriperumbudur): I have given notice for a discussion under Rule 193 on Centre's stand on Katchatheevu.... (*Interruptions*)

11.05 hrs.

At this stage, Dr. Ram Chandra Dome and some other hon. Members came and stood on the floor near the Table.

...(*Interruptions*)

[*Translation*]

MADAM SPEAKER: You all please sit down. Shri Sharad Yadav.

...(*Interruptions*)

SHRI SHARAD YADAV (Madhepura): Madam Speaker, this situation does not permit me to speak. ...(*Interruptions*)

11.06 hrs.

At this stage, Dr. Ram Chandra Dome and some other hon. Members went back to their seats.

...(*Interruptions*)

MADAM SPEAKER: You please sit down. Sharad Yadav ji, you please speak.

SHRI SHARAD YADAV: Madam Speaker, as I have already said..... (*Interruptions*) just now they were speaking about the Coal Block, to which I do agree. However, I would like to inform you that 80 per cent people of the country were divested of their rights by the Constitution Bench and that decision has come into effect today. The judgment passed by the Constitution Bench of Supreme Court, by Altmans Kabir in relation to AIIMS Odisha, Patna, Bhubaneswar and Raipur has taken effect today while the Government is not ready to give its reaction thereto..... (*Interruptions*) Earlier, the Government had said that they would follow the judgment passed in the case of Indira Sawhney. You had assured that it would not hurt the weaker sections, SC, ST, OBC and all these will get full benefits of reservation in category C and D..... (*Interruptions*) Such drama is going on while the Government.... (*Interruptions*)

[*English*]

SHRI DINESH TRIVEDI (Barrackpur): The price of diesel must be brought down. It is hitting farmers; it is hitting the poorest of the poor... (*Interruptions*)

[*Translation*]

SHRI SHARAD YADAV: Shri Kamal Nath ji, your answer has not come as yet. Your Government had said that they would set it right within eight days. ...(*Interruptions*) Why did you not set it right? Why did you fail to reply..... (*Interruptions*)

SHRI DARA SINGH CHAUHAN (Ghosi): It is a very serious matter.... (*Interruptions*)

[English]

SHRI T. R. BALLU : The Prime Minister should not attend the CHOGM being held in Sri Lanka ...*(Interruptions)*

MADAM SPEAKER. Do you want to associate?

...*(Interruptions)*

[Translation]

SHRI SHARAD YADAV: Why the Government is not replying to this now? They had said that they would issue a notice..... *(Interruptions)* Judgment in the case of Indira Sawhney was delivered by a bench of 7 judges... *(Interruptions)* What do you want? Why you want to snatch the right bestowed upon by the Constitution to 80 per cent of the people? Why you want to terminate it? *(Interruptions)* Why does Government not come out openly? *(Interruptions)* I had written to the Hon. Prime Minister, talked to Sibbal ji, and they told me that things would be set right in 8 days..... *(Interruptions)* Madam Speaker, it is not an ordinary thing... *(Interruptions)* We would not keep quite... *(Interruptions)* You must understand that the things have come to such a pass. The matter is being raised in the House today, why you want to create disturbance in the country..... *(Interruptions)* Why people all over the country are restive? So, I would request that there should be a categorical reply in this regard..... *(Interruptions)*

[English]

DR. SANJAY JAISWAL (Paschim Champaran): Madam, I would like to associate with the matter raised by Shri Sharad Yadav ji..... *(Interruptions)*

MADAM SPEAKER: Shri Nama Nageswar Rao, I have received your notice of question of privilege dated 2nd September, 2013 against Shri Sandeep Dikshit, MP for allegedly threatening the suspended members of your party, in the House on 2nd September, 2013.

The matter is under my consideration.

Shri Ponnamm Prabhakar, I have received your notice of question of privilege dated 3rd September 2013 against Dr. N. Sivaprasad, Shri M. Venugopala Reddy, Shri N. Kristappa and Shri K. Narayan Rao, MPs for using unparliamentary language towards certain other members of the House on 2nd September 2013.

The matter is under my consideration.

[Translation]

...*(Interruptions)*

SHRI NAMA NAGESWARA RAO (Khammam): A Dalit MP has been threatened ...*(Interruptions)*

[English]

MADAM SPEAKER: It is under my consideration.

...*(Interruptions)*

11.11 hrs.

At this stage Shri Nama Nageswar Rao, Dr. Ramchandra Dome, Shri Govind Chandra Naskar and some other hon. Members came and stood on the floor near the Table.

...*(Interruptions)*

[Translation]

SHRI PRABHUNATH SINGH (Maharajganj-Bihar): Madam Speaker, entire Bihar is facing the fury of floods and drought and Bihar Government is not providing any relief material..... *(Interruptions)* So much so that there is no arrangement for fodder for the cattle. They are dying. The Government of Bihar has proved to be incapable to deal with this situation. Therefore, Central Government should intervene and make arrangements for making available relief materials to the people affected by floods and drought..... *(Interruptions)* In addition to this, the Centre should immediately dispatch a survey team. Even if the Government of Bihar does not make request for relief, the Central Government should come forward to provide relief to the people of Bihar at the earliest. That is what I request the Central Government through you.... *(Interruptions)*

SHRI MULAYAM SINGH YADAV (Mainpuri): Madam Speaker, we are facing a serious problem today. We are compelled to fight for increasing reservation rather than do away with it. Today, the clear issue before us is 'Arakshan Bachao aur Arakshan Badhao'..... *(Interruptions)* There is deep conspiracy to do away with reservation. How can the country sustain by neglecting the down - trodden, backward and tribal people. If this type of discrimination goes on, it will lead to creating gaps between mutual relationship while we will face difficulty in keeping the country unified....

(Interruptions) In the light of the judgment, Sibbal Sahib had said in the all party meeting that a bill will come out with a motion and make this judgment of Supreme Court null and void.*(Interruptions)* but today it is the 3rd of this month and there are only three days of the current session left. This House functions in a casual way.... *(Interruptions)* In the All Party Meeting, Sibbal Saheb made a promise that he would bring a proposal to rescind the Supreme Court verdict. I appeal to the Government to intervene.... *(Interruptions)* In the All Party Meeting there were members of all the parties and there the Minister had made promise. So the Government should fulfil that promise and save reservation after rescinding the Court's verdict. Otherwise, in the entire country, we shall have to fight a battle with a slogan "Aarakshan Bachao aur Aaraksham Badhao'..... *(Interruptions)*

SHRI DARA SINGH CHAUHAN (Ghosi): Madam Speaker, recently, only a few days ago, a conspiracy has been hatched to deprive all the dalits, exploited, SCs and STs and the OBCs of their employment in the entire country in the name of AIIMS, and all the political parties and the leader of our party also raised that issue in the country's Parliament.... *(Interruptions)* On that issue, the Law Minister of the country, Sibbal Saheb said that a Constitution Amendment Bill would be brought. Then, why the Government is backing out of it? *(Interruptions)* I would say that this Government is conspiring to deprive the 80 per cent of SCs, STs and OBCs of this country of their employment. ...*(Interruptions)* Therefore, we ask the law Minister who is present here in the House, to come and make a statement that he would bring in a Constitution Amendment Bill in this House. Only then, there will be peace in India. Therefore, I want to bring it to his notice that it is a serious matter and there should be a serious deliberation on it..... *(Interruptions)*

[English]

SHRI T.K.S. ELANGO VAN (Chennai North): Madam Speaker, in some of the Departments like AIIMS, there has been a problem in regard to reservation for SCs, STs and OBCs. The Government had assured that they would bring in a Constitution (Amendment) Bill during this Session itself whereas so far there is no move from the Government side to introduce the Constitution (Amendment)

Bill. In this Session, there are only four more days left, but the Government has not so far acted or initiated any move to bring in a legislation to amend the Constitution so that the reservation for SCs and STs is protected. Further, DoPT should issue a fresh Circular so that the reservation percentage, as accepted by the Government, should be included *in toto* and in a proper way. ...*(Interruptions)* The present Notification has many faulty things with which many public sector undertakings are taking advantage. ...*(Interruptions)* Thank you, Madam. ...*(Interruptions)*

MADAM SPEAKER: Now, Prof. Saugata Roy.

...*(Interruptions)*

11.16 hrs.

At this stage, Shri Gobinda Chandra Naskar and some other hon. Members went back to their seats.

PROF. SAUGATA ROY (Dum Dum): Madam, with your permission, I beg to draw the attention of the House to the rampant increase in fuel prices, which the present Government has introduced. ... *(Interruptions)* Madam, three-days back, petrol prices were increased by Rs. 2.50 and diesel prices by ... *(Interruptions)*

MADAM SPEAKER: You have given a notice about air fare.

...*(Interruptions)*

MADAM SPEAKER: The notice is about air fare.

...*(Interruptions)*

PROF. SAUGATA ROY: No, Madam. You please read my notice. ...*(Interruptions)*

MADAM SPEAKER: No, I am not allowing it as it is about air fare.

... *(Interruptions)*

MADAM SPEAKER: Hon. Members Shri Pralhad Joshi, Shri Shivkumar Udasi and Shri Devji M. Patel are allowed to associate with the issue given notice of by Prof. Saugata Roy.

...*(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.17 hrs.

*The Lok Sabha then adjourned
till Twelve of the Clock.*

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(DR. M. THAMBIDURAI *in the Chair*)

...(Interruptions)

MATTERS UNDER RULE 377*

[English]

MR. CHAIRMAN: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise the matters under Rule 377 today and are desirous of laying them may personally handover slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

...(Interruptions)

(i) Need to sanction special financial assistance for relief and rehabilitation of flood affected people and for the construction and repair of roads in Nagpur city

SHRI VILAS MUTTEMWAR (Nagpur): Madam, I wish to raise a very important matter regarding the flood situation in the Vidarbha region of Maharashtra. A very serious and unprecedented situation has been created by the excessive rainfall in the Vidarbha region which has adversely affected many parts of this region.

The Chandrapur and Yavatmal were the worst affected districts. Chandrapur was in deep water for over two days and the entire communication system has collapsed. As a result thereof, water has entered the houses, roads damaged, sewerage system completely failed, large number of houses damaged, many animals

perished. The situation aggravated further all around as a result of water logging on roads and other public places. Irrigation projects are badly damaged. The agricultural fields are heavily in deep water as a result thereof not only the standing crops have been completely damaged but the possibility of raising fresh crops too is very remote. More than 4 lakh hectare of agricultural land has been adversely affected.

The incessant rains with rising levels in Naag Nadi, Peeli Nadi & Chambhar Nala have almost created a flood like situation in many areas in the city of Nagpur, in the absence of a protection wall. The situation in Nagpur city is no better than the other parts of the region. Nagpur experienced excessive rainfall to the extent of 1008 mm which is 222.17% higher than the average rainfall. There has been extensive damage to 771 number of roads (1195.72 Kms) and 14 bridges. As a result thereof entire road transport network has been completely disrupted. The unhygienic conditions has been created as a result of the garbage scattered all around which is not only a great health hazard but also a safe place for mosquito breeding. The situation would not have been so if the Municipal authorities had taken timely remedial steps to avoid this extraordinary situation.

Nearly eight lakh people living in the jhuggi-jhopris in Nagpur are worst affected due to flood badly damaging their livelihood and even destroying their poor belongings. They are in a very pitiable condition as the areas they live in are in deep water. The situation is very acute. The current monsoon season has created much worse situation for the people than the one faced during the last four years.

In order to overcome the situation arising out of the extensive damage caused as a result of the heavy rains in the Vidarbha region, I would urge upon the Government to sanction a special financial assistance to the tune of atleast Rs.1,000 crore alone for the construction and repair of roads in Nagpur city and for relief and rehabilitation of large number of affected people, particularly living in the jhuggi-jhopris and for undertaking other development works.

* Treated as laid on the Table.

(ii) Need to establish an eco-tourism project at Kudremukh in Karnataka

SHRI K. JAYAPRAKASH HEGDE (Udupi-Chickmagalur): State-run Kudremukh Iron Ore Company Ltd. (KIOCL) has expressed its willingness to enter the eco-tourism sector utilizing its existing infrastructure at Kudremukh by investing Rs. 805 crore on the new project of eco-tourism. It has prepared the detailed project report and got the in-principle nod from the Karnataka Government for the project.

The KIOCL had an iron ore mine in Kudremukh, which was operational for 30 years and was closed down in 2006 due to environmental issues. The KIOCL plans to use the existing facilities to develop the project on its 1622 acres of land and has sought the State Government's approval for renewal of the lease for 99 years. I would also like to share that the project would generate revenue for the State and create an additional employment potential for the local population.

KIOCL Ltd. has prepared a detailed project report to the effect that the project will be set up on 162 hectares of revenue land lease area and not in Kudremukh National Park (KNP) area. The project will not be in conflict with the tiger conservation project that the Union Ministry of Environment and Forest plans to start in KNP and will be in consonance with the law of the land.

Hence I would like to request the Union Government to provide all necessary help and cooperation for the establishment of an eco-tourism project at Kudremukh.

(iii) Need to extend the train service running between Pratapgarh (Uttar Pradesh) and Bhopal upto Indore and also make it a daily service

[Translation]

RAJKUMARI RATNA SINGH (Pratapgarh): A train service is running three days a week between my Parliamentary Constituency, Pratapgarh and Bhopal. From my Parliamentary Constituency thousands of people go on a pilgrimage of Ujjain and Mahabaleshwar and thousands of them from Pratapgarh and nearby places have been working in Indore. The aforesaid train service is operating

between Bhopal and Pratapgarh and for that reason, the pilgrims and those working in Indore have been facing a lot of difficulty. It is a demand of the local people that the aforesaid train service may kindly be extended from Bhopal to Indore and it may kindly be made a daily service instead of running three days a week.

Therefore, I urge upon the Government to extend the aforesaid train service running between Pratapgarh and Bhopal upto Indore and to make it a daily service instead of three days a week.

(iv) Need for industrial development in vacant land in Cheyyar, Tamil Nadu

[English]

SHRI M. KRISHNASSWAMY (Arani): I would like to draw attention of the august House regarding the need to set up more industries and other micro, small & medium scale enterprises in Cheyyar which falls in Arani Parliamentary Constituency.

In this regard, I would like to state that Cheyyar in Thiruvannamalai District is about 90 kms. from Chennai and 18 kms. from Kancheepuram and industrialization started there following the establishment of the industrial complex by the State Industries Promotion Corporation of Tamil Nadu (SIPCOT). The land of around 700 acres has been acquired by the Government of Tamil Nadu under Special Economic Zone. One Lotus Shoe Company has come up and around 7000 to 8000 people are working in the said company and another company Ashok Leyland's sister concern has also come up in the area. Despite the setting up of two major companies in Cheyyar under SIPCOT, there is still plenty of unallotted vacant land which was acquired by the Government.

To make use of such vacant land, there is every need to allot the vacant land to some industries or micro enterprises to get maximum utilisation of the land and to generate employment also for the overall economic development of the country. Since the investment hot-spots such as Sriperumbudur and Oragadam have become overcrowded, Cheyyar has become an alternative choice for investment for industrial purpose. No doubt, SIPCOT's role in assisting the industrialization in the State is not only quantitative but also qualitative.

In view of the above, I request the Government, through the Chair, to intervene and take steps for further industrial development in vacant land in Cheyyar (SIPCOT) in the interest of the general public.

(v) Need to provide financial assistance for relief and rehabilitation measures in flood affected regions in Kota Parliamentary Constituency, Rajasthan

[Translation]

SHRI IYARAJ SINGH (Kota): Due to excessive rains in my Parliamentary Constituency, Kota division, public life has been disrupted and for that matter, due to water logging in farmers fields for several days, their standing crops have been badly damaged and ruined. The damaged crops have adversely affected the financial condition of the farmers and in this division, the houses in the urban and rural areas have suffered a heavy loss. Many houses have collapsed in the heavy rains and they are not worth living and several houses have become unsafe.

I, therefore, urge upon the Government to provide financial assistance for repair of houses to those farmers whose houses have become unsafe due to excessive rains and to make up the loss caused to their crops in flood affected regions.

(vi) Need to include Bharatpur in Rajasthan in Brij Tourist circuit

SHRI RATAN SINGH (BHARATPUR): In my Parliament Constituency Bharatpur, several religious places constructed in ancient times and Dwapar Yug and the religious remnants of Lord Krishna's leela in the period even today connect the devotees and tourists with their religious faith. Even the buildings constructed by the rulers of this place and other monuments have been attracting the tourists. Kevaladev National Birds Sanctuary of Bharatpur attracts foreign tourists. A large number of domestic and foreign tourists visit Bharatpur Fort, the beautiful and pure water source of Sujanganga, Jalmahal at Deeg surrounded by lake on all the sides, Bayana Fort and Usha Temple, Ver Fort and Flower Garden etc. At a distance of 25 kilometers from Bharatpur, there is the famous battlefield of Khanwa where Rana Sanga and Babar fought at Roopwas of Bharatpur, there is a pond constructed by Akbar where

a large number of tourists arrive. Most part of Bharatpur falls in Brij region. The Brij Chaurasi Parikrama covers the Deeg, Kama and temple areas of Bharatpur. The four dhams in Deeg area Aadi Badriji, Kedar Nath ji, Gangotri and Yamunotri and food and Thali Charan Pahadi in Kama area are associated with several leelas of Lord Krishna. In Paramdara of Bharatpur, there is a Sudama Mahal which was built by Shri Krishna. Gowardhan, Mathura, Vrindaban, Gokul, Nandgaon and Barsana are the adjoining places of Bharatpur. Bharatpur has been selected under the creative cities network project of UNESCO.

In view of the above mentioned facts, Bharatpur district may be included in the Brij Tourist circuit so that Krishna devotees could get its benefit and facility of movement to this place. Besides this, it would also ensure proper maintenance of several historical buildings and forts situated in Bharatpur.

(vii) Need to provide stoppage of important trains at Chhota Amona and Kalu Bathan railway stations under Asansol Division of Eastern Railway

SHRI PASHUPATI NATH SINGH (Dhanbad): There are Chhota Amona and Kalu Bathan railway stations under Asansol Division of Eastern Railway. These stations are at a distance of 25 to 30 kms from Dhanbad and Kumardubi. None of the express trains stops at these railway stations, while there is a population of lakhs on both sides of these stations. Thousands of people travel long distances. At present, about 25 Express trains pass through this route. From the remote areas of this region, the distance of Kumardubi and Dhanbad stations is 40-50 kms.

I, therefore, request the Government in public interest to ensure stoppage of Express trains, particularly those running upto Ranchi, Delhi, Howrah, Sealdah, Dumka etc. at these railway stations.

(viii) Need to expedite setting up of Hydro Engineering College in Bilaspur, Himachal Pradesh

SHRI ANURAG SINGH THAKUR (Hamirpur, H.P.): I want to draw the attention of the hon'ble Minister of Power to the fact that the Government of Himachal Pradesh and the Central Government had decided to set up a

Hydro Engineering College in district Bilaspur of Himachal Pradesh. The former Chief Minister of Himachal Pradesh, Prof. Prem Kumar Dhumal ji had allotted land during his tenure to set up this Hydro Engineering College. The erstwhile Minister of Power, Shri Sushil Kumar Shinde gave approval to set up this college. N.T.P.C. and N.H.P.C. will, each contribute an amount of 37.50 crore rupees as partnership for setting up this college.

People of Himachal Pradesh are waiting very eagerly for setting up of this college. I request that setting up of Hydro Engineering College should not be further delayed, rather immediate action should be in this direction. I request the hon'ble Minister of Power to lay the foundation stone of Hydro Engineering College early at Bilaspur.

(ix) Need to set up a Central University in Jharkhand

[English]

SHRI NISHIKANT DUBEY (Godda): Jharkhand is a poor State in terms of finances and out of 600 districts in the country, Godda district is one of the last on the index of education. There is continuing neglect of the State with respect to the setting up of a Central University, Teachers training Institute, IT, IIM and Primary, Secondary, Higher secondary schools. Jharkhand has little access to quality educational infrastructure.

Santhal Parganas, Godda, Jamtara, Pakur, Sahibganj and Dumka count amongst the socially, educationally and economically backward districts of the country. Santhal Pargana is a schedule 5 area and constitutionally it is the responsibility of the Central Government to take care of the educational needs of poor and neglected people of this region.

I, therefore, urge the Human Resource Development to set up a Central University in the State and upgrade the present Sidho Kanho Murmu University (Dumka) and also shift it to an ideal location Hansdiha (Dumka) in the Santhal Parganas region.

(x) Need to construct a ring road at Shahjahanpur city of Uttar Pradesh to facilitate smooth flow of traffic

[Translation]

SHRI MITHILESH KUMAR (Shahjahanpur): Railway

lines have been laid all across my Parliamentary Constituency, Shahjahanpur (Uttar Pradesh) which are lying in disuse. Many times traffic crisis arises because of these railway lines and as a result thereof, citizens of this city face difficulty due to traffic hindrances and traffic jams. I had written letter to the hon'ble Minister in this regard earlier also in which I had requested to remove these railway lines, which are lying in disuse and construct a ring road around the city. After construction of ring road, the traffic of Shahjahanpur will become smooth. In this regard I request the Government that after allocating funds for this project work should be immediately started on it.

(xi) Need to provide compensation to farmers whose land was acquired near Bakhira lake in Sant Kabir Nagar District, Uttar Pradesh

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (Sant Kabir Nagar): On 29.08.2013 a very ambitious Bill of UPA, Land Acquisition, Rehabilitation and Resettlement Bill, 2011 has been passed in Lok Sabha. The Government had acquired land of farmers near Bakhira lake in Sant Kabir Nagar district, Uttar Pradesh for its development and beautification, 20 years back. But compensation has not been given so far for the land of these poor farmers and their rehabilitation has also not been done. As a result, these farmers are on the verge of starvation and are continuously visiting Government offices for compensation. I urge upon the Government that compensation should be given to these poor farmers without delay and their rehabilitation work should be done at the earliest.

(xii) Need to accord approval to the proposal for construction of roads in Left-wing extremism affected districts of Bihar

SHRI SUSHIL KUMAR SINGH (Aurangabad): I would like to draw attention towards L.W.E Phase-2 Scheme of the Government. The Ministry of Home Affairs has taken the responsibility to identify the Left Wing Extremism affected districts of the country and to construct roads in these districts under this scheme. This scheme is approved by the Expenditure Finance Committee under the Ministry of Finance at present. In this regard, the Ministry of Road Transport and Highways has already sent a draft of the scheme to the Ministry of Finance.

Aurangabad, Gaya, Nawada, Jamui, Arwal, Dhanbad, etc., districts have been identified in Bihar State under this Scheme. But in the absence of approval of the Ministry of Finance the work of construction of roads in these districts is lying hindered.

I demand from the Government that while immediately allocating funds for this scheme approved by the Expenditure Finance Committee of Ministry of Finance, the work of second phase of this scheme should be started, so that work of construction of roads in these extremism affected districts may be resumed and useful and effective steps may be taken to address the problem of extremism.

(xiii) Need to elect a new Chief Executive of Gorkha Territorial Administration for proper functioning and development of Darjeeling Hills of West Bengal

[English]

PROF. SAUGATA ROY (Dum Dum): Gorkha Territorial Administration (GTA) was founded in Darjeeling Hills after tripartite agreement between Centre, State Government and Gorkhaland Janmukti Morcha. But after announcement was made for a separate State of Telangana an agitation has started for a separate Gorkhaland State and the Chief Executive has resigned. It is now necessary to elect a new Chief Executive in place of Bimal Gurung and GTA should start functioning for development of Darjeeling Hills of West Bengal. The indefinite strike in the Hills should be ended. I, therefore, request the concerned Minister to do the needful.

(xiv) Need to extend the full benefit of interest subsidy on educational loan to students by nationalized banks

SHRI R. THAMARAISELVAN (Dharmapuri): I would like to bring to the kind attention of the Government that many nationalized banks are not providing or transferring the hundred per cent interest subsidy benefit to the students who took educational loan from these banks. Every student is entitled for the 100% interest subsidy. The bank managers are giving many excuses for not giving this subsidy to the students. It has also come to my notice that the branch managers were not helping the poor students the way they are supposed to do and are also not guiding these students properly. When the Government and the

Reserve Bank of India are giving high importance and priority to educational loan, the banks should implement it properly for the benefit of poor students. Because of the poor handling by the branch managers of the nationalized banks with regard to providing educational loan benefits, the very idea is getting defeated and the future of thousands of students hangs in balance. Therefore, I urge upon the Government to direct the banks to provide or transfer the 100 per cent interest subsidy on educational loan to the students without imposing any unwanted conditions as well as to expedite the sanction of educational loans on priority basis as well as to handle the educational loan cases in the true spirit of the scheme.

(xv) Need to set up cold storage facilities in Nagapattinam Parliamentary constituency, Tamil Nadu

SHRI A.K.S. VIJAYAN (Nagapattinam): I would like to draw the kind attention of the Hon'ble Minister of Food Processing Industries about the need for setting up of cold-storage facilities in my Parliamentary Constituency, Nagapattinam, Tamil Nadu.

I would like to bring to the notice of Hon'ble Minister about the problems being faced by the fishermen of my Nagapattinam Parliamentary Constituency of Tamil Nadu to store fish and other marine products in the absence of any cold-storage facilities in my Constituency. The fishing is one of the main economic activities of my constituency. Fishermen in large number venture into the sea and they are able to catch fish on large scale through their hard work and efficiency. However, they are unable to store and sell them in the market due to lack of proper cold storage facilities in and around my constituency. Since they are unable to sell them on the same day of fishing, it leads to large scale perishment of fish and other marine products. This in turn affects the income profile of the fishermen of my constituency. If proper cold-storage facilities are created, it would be very helpful to them to store the fish and sell them in the market as per the requirements of the consumers. This will also help to some extent boost the economy of my constituency.

Hence, I urge upon the Union Government to set up cold-storage facilities in my constituency particularly for storage of fish and other marine products.

(xvi) Need to include people belonging to Narikoravas community of Tamil Nadu in the list of Scheduled Tribes

DR. P. VENUGOPAL (Tiruvallur): I wish to bring to the attention of the Government the urgent need to include Narikoravas of Tamil Nadu in the list of Scheduled Tribes. Narikoravas of Tamil Nadu have been denied justice for more than half a century. Narikoravas constitute one of the most deprived and vulnerable communities in Tamil Nadu, who are nomadic and extremely poor and deserve all the Constitutional protection. In a letter on July 16, 2012, Tamil Nadu Government had clearly explained the urgent need for inclusion of the community in the Scheduled Tribes list. Hon. Chief Minister of Tamil Nadu has written to the Prime Minister on 27th August 2013 to take prompt action for the inclusion of 'Narikoravan grouped with Kuruvikkaran community' in the list of Scheduled Tribes of Tamil Nadu. Our Hon'ble Chief Minister has also demanded moving of necessary legislation in the current session of Parliament to include them in the ST list. The hapless community of Narikoravas urgently needs to be provided all the constitutional guarantees envisaged in Article 342 of the Constitution to enable them to lead a life of equality and dignity along with other citizens of India. Tamil Nadu Government has already furnished all the required information to the Union Ministry of Tribal Affairs for including Narikoravas in the list of Scheduled Tribes. I take this opportunity to make a plea to bring in legislation in the current session of Parliament itself to respond to a crying need.

(xvii) Need to provide employment to SC/ST families whose land was acquired for setting up of NALCO at Damanjodi in Koraput district of Odisha

SHRI BIBHU PRASAD TARAI (Jagatsinghpur): In 1982 NALCO acquired land in Damanjodi, Koraput, Odisha to set up a Bauxite extraction and refinery unit in which 428 families comprising around 90% of Scheduled Caste and Scheduled Tribe population of 22 villages lost their land. During the establishment of NALCO at above site, assurance was given by Government as well as NALCO authority to provide compensation along with employment to the land oustees in NALCO, Damanjodi. Though a negligible amount of compensation was provided to the

land oustees, still they supported the move of Government to establish NALCO having expectation of employment, as assured, to one able person from every family of land oustees. However, over 30 years have been passed yet no employment has been given to any member of these Scheduled Caste and Scheduled Tribe poor families. It is appreciated that the NALCO at Angul, Odisha, has started giving employment to the affected as well as substantially affected people of the locality in their industrial set up at Angul, Odisha. This instance has to some extent made the poor Scheduled Caste and Scheduled Tribe land oustees of NALCO, Damanjodi hopeful of gaining employment.

In this regard, I would like to urge upon the Minister of Mines to look into the matter and order the authority of NALCO at Damanjodi, Koraput, Odisha to give employment to one able person of every poor SC/ST families of Damanjodi who lost their land due to establishment of NALCO at the site more than 30 years ago.

(xviii) Need to look into the demands of people belonging to various castes in Bihar for their inclusion in the lists of Scheduled Castes and Scheduled Tribes

[Translation]

DR. RAGHUVANSH PRASAD SINGH (Vaishali): In Bihar, the federation of Kanu, Kumhar, Kahar, Gaderia, Tatwa, Tanti, Naai, etc. Castes is demanding to include these castes in the list of Scheduled Castes and at the same time, the federation of Lohar, Nonia, Dhanuk, Mallah, Beend, Beldar, Kewat, Keont, Gangaut, Gorh etc. castes is doing agitation to include these castes in the list of Scheduled Tribes.

I urge upon the Government that a Bill should be passed in the House to fulfill the demand of these federations after consultation with the State Government Society Study Institute, Registrar General of India and the Commission for Scheduled Castes and Scheduled Tribes.

12.00 hrs.

At this stage, Dr. Ram Chandra Dome and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

12.0 ¼ hrs.

At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

[English]

MR. CHAIRMAN: Hon. Members, please go back to your seats. I will call you and you can raise the matters. Please go back and raise the matters. I will call you.

...(Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet again at 12.30 p.m.

12.01 hrs.

The Lok Sabha then adjourned till thirty minutes past Twelve of the Clock.

12.30 hrs.

The Lok Sabha re-assembled at thirty minutes past Twelve of the Clock.

[DR. M. THAMBIDURAI in the Chair]

...(Interruptions)

[English]

MR. CHAIRMAN: Nothing will go in record.

*(Interruptions)...**

12.30 ¼ hrs.

At this stage, Shri P.K. Biju, Shri Tapas Paul and some other hon. Members came and stood near the Table.

...(Interruptions)

MR. CHAIRMAN: Hon. Members, please go back to your seats. I will call you and you can raise the matters. Please go back and raise the matters. I will call you.

...(Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet again at 2.00 p.m.

12.31 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(MADAM SPEAKER in the Chair)

MADAM SPEAKER: Hon. Minister.

...(Interruptions)

SHRI ANANTH KUMAR (Bangalore South): We are waiting for the hon. Prime Minister. *...(Interruptions)*

SHRI BASU DEB ACHARIA (Bankura): Where is the Prime Minister?... *(Interruptions)*

MADAM SPEAKER: Hon. Prime Minister to make a statement.

14.02 hrs.

STATEMENT BY PRIME MINISTER

Reported missing of files relating to allocation of coal blocks

[English]

THE PRIME MINISTER (DR. MANMOHAN SINGH): Hon. Madam Speaker, with regard to the so-called missing files or papers pertaining to the ongoing investigation into the allocation of coal blocks, I would like to emphasize that the Government is making all efforts to locate the papers requisitioned by the CBI *...(Interruptions)*

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): This is not right. This is your demand that he should make a statement. *...(Interruptions)*

[Translation]

MADAM SPEAKER: What are you doing?

...(Interruptions)

[English]

MADAM SPEAKER: You want the statement.

...(Interruptions)

DR. MANMOHAN SINGH: And, at this stage, it would be premature to say that some papers are indeed missing. A vast majority of the papers sought by the CBI have already been handed over to them. However, disregarding the factual position, some Members have gone ahead and drawn their own conclusions that there is something fishy and the Government is hiding something.

Hon. Madam Speaker, let me assure this august House that the Government has nothing to hide. The fact that more than 150,000 pages of documentation have already been handed over to the CBI clearly shows that our intention to facilitate the process of investigation cannot be called into question. Right from the days the CAG began its exercise of performance audit, the Government has always provided its fullest cooperation to the CAG and later to the CBI. We will continue to do so. If the records in question are indeed found missing, the Government will carry out a thorough investigation and ensure that the guilty are brought to book.

Hon. Madam Speaker, the matter of allocation of coal blocks is *sub judice*; the apex court of the country is looking into all aspects of these allocations. Moreover, the ongoing investigation by the CBI is being closely monitored by the apex court. In its order dated 29th August 2013, the Supreme Court has directed that within five days the CBI shall provide a comprehensive list of documents and records which remain outstanding and, thereafter within two weeks the Government will hand over the available papers to the CBI. The Government shall follow these directions in letter and spirit and shall do its very best to locate and hand over the requisite papers to the CBI within the time frame stipulated by the apex court. If the Government is unable to locate some of these papers within the stipulated time, then as directed by the Supreme Court, a report will be filed with the CBI for appropriate inquiry and investigation.

In such a situation, I urge the hon. Members of this august body not to draw hasty conclusions and let the House continue with its normal business.

[English]

MADAM SPEAKER: Item No. 7, Hon. Minister.

...(Interruptions)

MADAM SPEAKER: You know there is no clarification on a statement. There is no clarification on a statement. We do not have the rule for clarifications. What is this?

...(Interruptions)

[Translation]

MADAM SPEAKER: You may give, notice. [English] There is no rule for seeking clarifications immediately after the statement.

...(Interruptions)

MADAM SPEAKER: Nothing will go into the record.

(Interruptions)...*

[Translation]

SHRIMATI SUSHMA SWARAJ (Vidisha): Madam Speaker, the hon. Prime Minister has said that they are making efforts. We want to know if they have lodged any FIR in the case.... (Interruptions) if FIR has not been lodged, then what efforts the Government is doing to find it out..... (Interruptions) the Supreme Court itself has advised to said to lodge an FIR (Interruptions)

[English]

SHRI BASU DEB ACHARIA (Bankura): Why has an FIR not been lodged?

[Translation]

MADAM SPEAKER : There is no clarification in it.

.....(Interruptions)

14.06 hrs.

PENSION FUND REGULATORY AND DEVELOPMENT
AUTHORITY BILL, 2011

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM):
Madam Speaker, I beg to move**:-

“That the Bill to provide for the establishment
of an Authority to promote old age income

* Not recorded.

** Moved with the recommendation of the President.

security by establishing, developing and regulating pension funds, to protect the interests of subscribers to schemes of pension funds and for matters connected therewith or incidental thereto be taken into consideration.”

The Government had announced in the Budget 2011-12 that the revised Pension Fund Regulatory and Development Authority Bill, 2011 (in short PFRDA Bill, 2011) would be moved in Parliament. Accordingly, PFRDA Bill, 2011 was introduced in the 15th Lok Sabha on the 24th March, 2011 to provide for a statutory regulatory body called PFRDA under the provisions of the Bill. The legislation seeks to empower PFRDA to regulate the New Pension System (NPS). ...*(Interruptions)*

MADAM SPEAKER: What do you want me to do?

...*(Interruptions)*

[Translation]

MADAM SPEAKER: You give a notice, I will get the clarification done

.....*(Interruptions)*

SHRIMATI SUSHMA SWARAJ (Vidisha): There is a catch in the statement of the hon. Prime Minister. He says that he will provide the available papers, available means ‘available’*(Interruptions)* we are talking of unavailable missing papers. What happened to those missing papers?.....*(Interruptions)*

MADAM SPEAKER: You give a notice, I will get the clarification done.

.....*(Interruptions)*

[English]

SHRI P. CHIDAMBARAM: The PFRDA Bill, 2011 was referred to the Standing Committee on Finance on 29th March, 2011 for examination and report thereon. The Standing Committee on Finance gave its Report on 30th August, 2011. The Standing Committee on Finance recommended enactment of the PFRDA Bill, 2011 with certain modifications. Government has decided to accept all recommendations, some fully and others partially, except one. The Government has not accepted the recommendation

regarding facility of repayable advances from the pension accounts of the subscribers, but withdrawals have been permitted. Accordingly, Government proposes to move some official amendments to incorporate the recommendations of the Standing Committee on Finance. ...*(Interruptions)*

[Translation]

MADAM SPEAKER: I cannot hear. *[English]* I cannot hear anything.

...*(Interruptions)*

[Translation]

SHRI SYED SHAHNAWAZ HUSSAIN (Bhagalpur): Madam, Advaniji wants to speak ...*(Interruptions)*

MADAM SPEAKER: He may speak after him.

...*(Interruptions)*

[English]

SHRI P. CHIDAMBARAM: The recommendations of the Standing Committee and the response of the Government are as follows:—

- (i) The Standing Committee on Finance recommended that the foreign investment policy for pension funds be determined as part of the PFRDA Bill, 2011 itself. Accordingly, the official amendments seek to provide that foreign investment limit in pension funds would be twenty-six per cent of the paid-up capital of such a fund or such percentage as may be approved for an Indian insurance company under the Insurance Act, 1938, whichever is higher.

...*(Interruptions)*

- (ii) The Standing Committee on Finance recommended that the membership of the PFRDA may be confined to professionals having expertise in economics, finance or law only. This has been accepted.

...*(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 3 p.m.

14.08 hrs.

The Lok Sabha then adjourned till Fifteen of the Clock.

15.00 hrs.

The Lok Sabha reassembled at Fifteen of the Clock.

(DR. RAGHUVANSH PRASAD SINGH *in the Chair*)

PENSION FUND REGULATORY AND DEVELOPMENT
AUTHORITY BILL, 2011 – *Contd.*

[Translation]

MR. CHAIRMAN: Let the proceedings of the House start. Hon'ble Minister, please continue.*(Interruptions)*

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM):
Sir, I would now continue with the next point which is as follows:—

(iii) The Standing Committee on Finance recommended

that it should be mandatory for pension fund managers to ensure the safety of funds deposited by subscribers in order to provide complete security for their funds.*(Interruptions)*

15.0 ¼ hrs.

At this stage Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

[Translation]

MR. CHAIRMAN: The House stands adjourned till Eleven of the clock on September 04, 2013,

....*(Interruptions)*

15.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, September 04, 2013/ Bhadrapada 13,1935 (Saka)

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

<http://www.parliamentofindia.nic.in>

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Lok Sabha T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

LOK SABHA DEBATES ON SALE

Printed copies of Lok Sabha Debates of Original version, English version, Hindi version and indices thereto, DRSCs reports and other Parliamentary Publications and Souvenir items with logo of Parliament are available for sale at the Sales Counter, Reception, Parliament House, (Tel. Nos. 23034726, 23034495, 23034496) New Delhi-110001. The information about all these publications and items is also available on the website mentioned above.

2013 By Lok Sabha Secretariat

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fourteenth Edition)
and Printed by M/s DRV Grafix Print, 41 Institutional Area, D-Block Janakpuri, New Delhi-110058
